

(Badaun), Hardoi, Kiddualwala, Gumaniwala, Tyuni (Dehradun), Kadarchow, (Badeun) & Sultanpur at an expenditure of Rs. 31,42,170/-

(e) From the current financial year Melas are to be organised only by District Branches of Indian Medical Association, Rotary/Lion Club and District Red Cross Society.

These will be organised at a distance less than 25 Kms from the District Headquarter i.e. ideal site for a Mela would be adjoining PHC Campus where surgeries, diagnostic procedures, Lad Test etc. can be easily performed or facilities made available conveniently. These could also be rural hospitals/CHCs/Taluk Hospitals/Block Level hospitals etc.

(f) No Swasthya Mela was organised by these Agencies in U.P. during 1996-97.

[English]

#### Indian Fishermen

2365. SHRI R. SAMBASIVA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have expressed serious concern at the tragic loss of life of two Indian fishermen caused due to the firing on an Indian fishing vessel by the Sri Lankan Navy on May 11, 1997;

(b) if so, whether this concern to Colombo was made only after it admitted the occurrence of the tragedy in Sri Lankan waters;

(c) if so, the reactions of the Sri Lankan Government; and

(d) whether any compensation was demanded from the Sri Lankan Government and, if so, to what extent they have agreed?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA) : (a) and (b) Yes. Sir. Government's serious concern at the incident of firing on an Indian vessel on May 11, 1997, which led to the unfortunate death of two fishermen, was conveyed by the High Commissioner of India in Sri Lanka to the Sri Lankan Government immediately upon receiving reports about the occurrence of the incident, and before the Sri Lankan Government acknowledged the occurrence of the incident.

(c) and (d) At Government's request, the Sri Lankan Government carried out a detailed investigation into the incident. Following an enquiry, it was conveyed to us,

through our High Commission in Colombo, that the fishing vessel had been fired upon only after it had approached Thammanna Naval Base and after it had refused to heed warnings. In view of the circumstances explained by the Government of Sri Lanka, Government have not demanded compensation.

#### Eye Infection

2366. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether some of the patients who developed severe post operative eye infection at Rajendra Prasad Eye Centre of AIIMS have turned blind;

(b) if so, the details thereof;

(c) whether any enquiry has been conducted in this regard; and

(d) if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) and (b) In October 1995, out of 11 cases where in post operative infection developed, in 8 cases the infection was controlled. In 3 cases, the infection could not be controlled and vision could not be restored.

(c) and (d) The matter has been thoroughly enquired into. However, the source of infection could not be traced. The overall anti-infective measures are being taken care of in adequate manner.

[Translation]

#### MPLADS

2367. SHRI PAWAN DIWAN :  
SHRI RAM TAHAL CHAUDHARY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received complaints regarding the irregularities in the appropriation of funds under the Member of Parliament Local Areas Development Scheme;

(b) if so, the details thereof, State-wise; and

(c) the action taken against those who are responsible for such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNAMALA D. SAVANOR) : (a) to (c) Some complaints relating to alleged irregularities in the

appropriation of funds under MPLADS in the State of Uttar Pradesh, Bihar, Madhya Pradesh and Tamil Nadu have been received. Whenever such a complaint is received, a report is called for from the concerned authorities of the State Government and necessary corrective actions taken.

[English]

#### Monitoring of Development Scheme

2368. SHRI G. VENKAT SWAMY : Will the PRIME MINISTER be pleased to state :

(a) whether Government have decided to involve political representatives in the implementation and monitoring of different Urban and Rural Development Schemes;

(b) if so, the details thereof and the time by which it is likely to be implemented; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNAMALA D. SAVANOOR): (a) to (c) The Constitution Seventy-third Amendment Act 1992 on the Panchayats and the Constitution Seventy-Fourth Amendment Act 1992 on Municipalities provide that the legislature of a State may, by law, endow the Panchayats/Municipalities with such powers and authority as may be necessary to enable them to function as institutions of self-government and such law may contain provisions for the devolution of powers and responsibilities upon Panchayats/Municipalities at the appropriate level with respect to the preparation of plans for economic development and social justice and the implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to the matters listed in the Eleventh Schedule of the Constitution Seventy Third Amendment Act 1992 and the Twelfth Schedule of the Constitution Seventy Fourth Amendment Act 1992 respectively. The legislature of a state may, by law, provide for the representation of the members of the House of the People, the members of the legislative Assembly of the State, the members of the Council of States and the members of Legislative Council of the State in the composition of Panchayats/Municipalities.

#### Review of 20 - Point Programme

2369. DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state:

(a) whether Government have made any review on the implementation of 20 - Point Programme during Eighth Plan; and

(b) if so, the progress made on various schemes under 20 - Point Economic Programme during the said period, state-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNAMALA D. SAVANOOR): (a) and (b) Monitoring the progress of implementation of 20-Point Programme-86 is an on-going exercise. The ranking of the States, based on the performance of select monthly monitored items, is given in the attached Statement. The details regarding the progress made in the implementation of the 20-Point Programme-86 during the Eighth Plan period with reference to the items that are monitored on a monthly basis are available in the Annual Progress Reports of 20-Point Programme-86 for the period 1992-93 to 1996-97. These published documents are made available regularly to the Parliament Library.

#### Statement

##### Ranking of States on the Performance of TPP'86 For 1992 - 93 To 1996 - 97

S. No.	States/UTs	92-93	93-94	94-95	95-96	96-97
1	2	3	4	5	6	7
1.	Andhra Pr.	1	6	8	4	7
2.	Arunachal Pr.	18	23	15	16	9
3.	Assam	22	22	20	23	25
4.	Bihar	14	19	21	21	26
5.	Delhi*	-	-	-	20	24
6.	Goa	16	18	18	24	21
7.	Gujarat	3	2	5	8	1
8.	Haryana	11	16	15	17	20
9.	Himachal Pr.	13	11	9	11	1
10.	J & K	25	25	23	14	19
11.	Karnataka	8	8	10	17	7
12.	Kerala	20	2	7	13	14
13.	M.P.	9	4	5	10	9
14.	Maharashtra	16	10	3	7	14
15.	Manipur	23	21	22	25	23
16.	Meghalaya	21	20	24	26	16
17.	Mizoram	9	13	12	12	16
18.	Nagaland	24	24	25	27	27
19.	Orissa	12	8	11	4	11